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Date: 20.6.1989.

Mr. S.R. Atre, for the applicant. Mr. V.S. Masurkar, for the respondents. He has filed his note of appearance, which is taken on record. He prays to grant time for filing the reply. Mr. Atre has no objection.

Adjourned to 31st August 1989 for reply and further directions.



Date : 31/8/1989.

Mr. S.R. Atre, Advocate appears for the Applicant.

Mr. V.S. Masurkar, Advocate appears for the Respondents. He has filed reply today and has served a copy of the same on the advocate for the Applicant Shri Atre.

Since the reply has been filed in the matter, the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on Sine-die list.

Mr. Masurkar says that at the time of fixing the date of hearing notice may be issued to Respondent No. 3. Notice may also be issued to the Applicant.



Per Tribunal

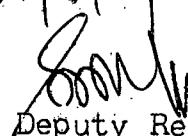
21/8/93

Dy. Registrar.

As per direction of the Hon'ble Vice Chairman dated 22.1.93, the matter is taken out from Sine-die list.

Fixed for final hearing on 22/9/93

Issue notices to the parties as per order dated 31/8/89.


Deputy Registrar